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8. Shri Sukhblr Singh Panwar	Business
9. Ms. Subha Rajan Tampi	Management executive
10. Shri Hormohan Bordoloi	Business
11. Smt. Sharada Ashokvardhan	Retired government officer and author
12. Shri Turlapty Kutumba Rao	Journalist
13. Shri T.V. Narayana	Social Service
14. Shri Subha Somu	Business
15. Ms. Sivasankari	Writer
16. Smt. Minu Rathor	House Wife
17. Smt. Jayasudha Kapoor	Movie artiste
18. Shri S.V. Ramanathan	Business
19. Smt. Sudha V. Joshi	Social Worker
20. Smt. Puspha Bharati	Journalist
21. Shri Kiran Shantaram	Film maker
22. Shri Vinay Kumar Sinha	Film maker
23. Mrs. Megha Patil	Architect
24. Prof. Sulochana Nair	Professor (Retd.)
25. Shri P. Bhaskaran	Business

[Translation]

**Appointment on Compassionate Grounds
in Railways**

*475. DR. RAM LAKHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) the criteria adopted by the Government to provide employment to the kins of deceased persons;
- (b) the number of appointments on compassionate grounds lying pending with the different zones of Railways;
- (c) the number of such cases wherein the appointments have not been provided to the kins of deceased persons even after lapse of 10 years or more;
- (d) the reasons for delay in providing such appointments; and
- (e) the time by which the employment is likely to be provided by the Government to the kins of the deceased persons?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): (a) Compassionate appointments on the Railways are considered in favour of dependents of Railway employees in the following types of cases in order of priority:

(i) who die or are permanently crippled in the course of duty,

(ii) who die in harness as a result of Railway accidents when off duty and

(iii) who die in harness or are medically incapacitated/decategorised, subject to eligibility and suitability of such dependents and availability of vacancies and various stipulations in the extant rules.

(b) and (c) Information is being collected from the Railways and will be laid on the Table of the Sabha.

(d) and (e) Delays in making compassionate appointment occur due to various reasons viz, the wards being minor, legal cases pending in courts and non availability of suitable vacancies.

The Zonal Railway Administrations have been instructed to make all out efforts of provide compassionate appointments to all eligible persons as early as possible within the guidelines laid down for the purpose.

It is, however, difficult to fix any time limit for the appointment of compassionate grounds as the same depends upon several factors like availability of suitable vacancies, availability of eligible wards, etc.